

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB)-334 (ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2017**

**NAME OF THE COMPANY:** Mitin Gupta Vs. M/s Applied Electro Magnetics Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 9 of IBC, 2016

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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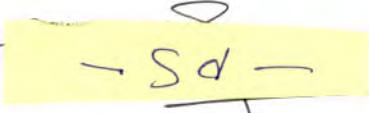
	For the Petitioner (s)	: Mr. R. K. Gupta, Advocate		
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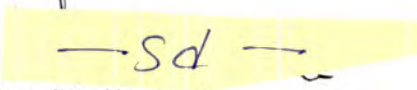
	For the Respondent (s)	: Mr. Ashwaraya Sinha, Advocate Mr. Girik Bhalla, Advocate		
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**ORDER**

No reply has been filed by the Respondent. Ld. Counsel submits that they will file their reply during the course of the day. Though the petitioner has filed an affidavit in compliance of Section 9 (3)(b), there is no bank certificate in terms of the requirement of Section 9 (3) (c). Let objections be removed.

To come up on 21<sup>st</sup> September, 2017.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**